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#### (2012) 12 P&H CK 0190

# High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous No. M-40487 of 2012 (O and M)

Rama Exports India and Another

**APPELLANT** 

RESPONDENT

۷s

Anuj Khullar

Date of Decision: Dec. 19, 2012

#### **Acts Referred:**

Criminal Procedure Code, 1973 (CrPC) - Section 311, 313, 482

• Negotiable Instruments Act, 1881 (NI) - Section 138

Hon'ble Judges: Sabina, J

Bench: Single Bench

Advocate: G.S. Punia, for the Appellant;

## Judgement

### Sabina, J.

Petitioners have filed this petition u/s 482 of the Code of Criminal Procedure, 1973 ("Cr. P.C." for short) challenging the orders dated 24.8.2012 (Annexure P-1) and 28.2.2012 (Annexure P-2) whereby the application filed by the petitioner u/s 311 Cr. P.C. was dismissed. Respondent has filed a complaint against the petitioner u/s 138 of the Negotiable Instruments Act, 1881 with regard to dishonour of cheque dated 15.11.2008 in the sum of `2,00,000/-. Complainant led his evidence and thereafter, statement of the petitioner was recorded u/s 313 Cr. P.C. Thereafter, an application was filed by the petitioners u/s 311 Cr. P.C. for recalling the respondent for further cross examination. The Trial Court dismissed the said application vide impugned order dated 28.2.2012 (Annexure P-2). Revision petition filed by the petitioner against the said order was dismissed vide order dated 24.8.2012 (Annexure P-1). Hence, the present petition.

2. After hearing the learned counsel for the petitioners, I am of the opinion that the instant petition deserves dismissal.

Section 311 Cr. P.C. reads as under:-

311. Power to summon material witness, or examine person present.

Any Court may, at any stage of any inquiry, trial or other proceeding under this Code, summon any person as a witness, or examine any person in attendance, though not summoned as a witness, or recall and re-examine any person already examined; and the Court shall summon and examine or recall and re-examine any such person if his evidence appears to it to be essential to the just decision of the case.

- 3. Thus, as per the above provision, the Court has ample power to recall a witness for further examination if it is necessary for the just decision of the case.
- 4. In the present case, the respondent-complainant was duly cross-examined by the defence counsel. It appears that the application u/s 311 Cr. P.C. was filed on account of change of counsel by the petitioners. The said fact is no ground to seek the recalling of the complainant for further cross-examination. Thus, both the Courts below have rightly held that the application u/s 311 Cr. P.C. was liable to be dismissed.
- 5. It is a settled proposition of law that the petitioner cannot invoke jurisdiction of this Court u/s 482 Cr. P.C. after dismissal of his revision by the Sessions Court as it would amount to a second revision. However, in a case of grave injustice, this Court can interfere u/s 482 Cr. P.C.
- 6. In the present case, no grave miscarriage of justice has occurred which would warrant interference by this Court u/s 482 Cr. P.C.
- 7. Keeping in view the facts and circumstances of the present case, no ground for interference is made out. Dismissed.